

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 302
IB-537/ND/2020

IN THE MATTER OF:

M/s. Sheetal Impex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ram Lal Kamal Raj Jewellers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 12.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

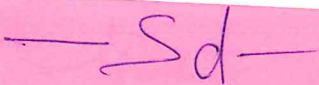
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Nitin Sharma & Mr. Vivek
Jain, Advocates.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Ld. counsel for the financial creditor. From the record placed before us it transpires that the Registry has sent e-notice for the appearance as well as filing reply of the corporate debtor. Despite service of notice by the Registry none appeared on behalf of the corporate debtor. Registry may once again serve final notice on the corporate debtor to appear and file reply in the matter, failing which he will be set ex parte. Post the matter to **10th February, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)